

FIR No. 339/2020  
PS: Prem Nagar  
U/s 379/411 IPC

**Manual court proceedings.**

23.04.2020

Present : Sh. Pankaj Yadav, Ld. APP for State.  
Ld. Counsel Sh. Raj Roop Singh for the accused Parveen @  
Dabbu.

Arguments heard on bail application.

As the case property has already been recovered, the accused is in JC from considerable period and the investigation will take its own time, therefore, in the considered opinion of this court no fruitful purpose shall be served by keeping the accused in JC, therefore, accused is admitted to bail on his furnishing personal bond in the sum of Rs. 10,000/- with one surety of the like amount subject to further condition:-

1. He shall join the investigation as and when called by the IO / SHO.
2. He shall not repeat similar offence.
3. He shall not tamper with the evidence in any manner.
4. He will not intimidate any witness.
5. He will furnish his address as and when he changes the address and
6. He will appear on every date of hearing, if chargesheet file against him.

Bail application is disposed of accordingly.

**(PRITU RAJ)**  
**Duty MM: North-West**  
**Rohini: Delhi/23.04.2020**

State Vs. Idaris Ali  
FIR No. 342/2019  
PS: Subhash Place  
U/s 420/468/471/120-B IPC

**Manual court proceedings.**

23.04.2020

Present : Sh. Pankaj Yadav, Ld. APP for State with IO  
Sh. Kuldeep Singh, Ld. Counsel for the accused  
Employee of the complainant in person

Arguments heard on bail application.

It is submitted by the IO that accused has paid the cheated amount to the complainant bank on 15-04-2020.

Considering the facts of the case and that the accused is in JC from considerable period and investigation will take its own time, therefore, in the considered opinion of this court no fruitful purpose shall be served by keeping the accused in JC, therefore, accused Idaris Ali is admitted to bail on his furnishing personal bond in the sum of Rs. 20,000/- with one surety of the like amount subject to further condition:-

1. He shall join the investigation as and when called by the IO / SHO.
2. He shall not repeat similar offence.
3. He shall not tamper with the evidence in any manner.
4. He will not intimidate any witness.
5. He will furnish his address as and when he changes the address and
6. He will appear on every date of hearing, if chargesheet filed against him.

Bail application is disposed of accordingly. Copy of the bail order be given dasti to the counsel for accused.

**(PRITU RAJ)**  
**Duty MM: North-West**  
**Rohini: Delhi/23.04.2020**

State Vs. Ramesh @ Mukesh Etc.  
FIR No. 931/2015 & DD no. 36A  
PS: Sultanpuri  
U/s 323/341/365/174A/34 IPC

**Manual court proceedings.**

23.04.2020

Present : Sh. Pankaj Yadav, Ld. APP for State.

Ld. Counsel for the accused

IO SI Ram Pal Singh in person

Reply to the bail application filed.

Arguments heard on bail application.

Considering the facts of the case and that the accused is in JC from considerable period and investigation will take its own time, therefore, in the considered opinion of this court no fruitful purpose shall be served by keeping the accused in JC, therefore, accused Ramesh @ Mukesh is admitted to bail on his furnishing personal bond in the sum of Rs. 20,000/- with one surety of the like amount subject to further condition:-

1. He shall join the investigation as and when called by the IO / SHO.
2. He shall not repeat similar offence.
3. He shall not tamper with the evidence in any manner.
4. He will not intimidate any witness.
5. He will furnish his address as and when he changes the address and
6. He will appear on every date of hearing, if chargesheet filed against him.

Bail application is disposed of accordingly. Ahlmad is directed to attach DD no. 36A with the main file. Copy of the bail order be given dasti to the counsel for accused.

**(PRITU RAJ)**  
**Duty MM: North-West**  
**Rohini: Delhi/23.04.2020**

State Vs. Ritesh  
FIR No. 007014/20  
PS: South Rohini  
U/s 379/411 IPC

**Manual court proceedings.**

23.04.2020

Present : Sh. Pankaj Yadav, Ld. APP for State.  
Sh. Monty Singh, Ld. Counsel for the accused  
IO HC Prem Prakash in person  
Reply to the bail application filed by the IO.  
Arguments heard on bail application.

Considering the facts of the case and that the accused is in JC from considerable period and investigation will take its own time, therefore, in the considered opinion of this court no fruitful purpose shall be served by keeping the accused in JC, therefore, accused Ritesh is admitted to bail on his furnishing personal bond in the sum of Rs. 20,000/- with one surety of the like amount subject to further condition:-

1. He shall join the investigation as and when called by the IO / SHO.
2. He shall not repeat similar offence.
3. He shall not tamper with the evidence in any manner.
4. He will not intimidate any witness.
5. He will furnish his address as and when he changes the address and
6. He will appear on every date of hearing, if chargesheet filed against him.
7. The mobile no. of accused 7880877191 will remain active all the time.

Bail application is disposed of accordingly. Copy of the bail order be given dasti to the counsel for accused.

**(PRITU RAJ)**  
**Duty MM: North-West**  
**Rohini: Delhi/23.04.2020**

State Vs. Ankit  
FIR No. 229/20  
PS: Vijay Vihar  
U/s 188 IPC & 25/54/59 Arms Act

**Manual court proceedings.**

23.04.2020

Present : Sh. Pankaj Yadav, Ld. APP for State.  
Ms. Swapna Sinha, LAC for accused  
IO HC Chander Naik in person  
Accused Ankit produced after fresh arrest

The IO has filed the application for 14 days J/C remand of accused.

At this stage, Ld. LAC has filed the bail application stating that investigation is complete and accused is more required for investigation and there is no previous involvement of the accused.

The IO stated that there is no previous involvement and investigation is complete.

Considering the facts of the case and therefore, in the considered opinion of this court no fruitful purpose shall be served by keeping the accused in JC, therefore, accused Ankit is admitted to bail on his furnishing personal bond in the sum of Rs. 20,000/- with one surety of the like amount subject to further condition:-

1. He shall join the investigation as and when called by the IO / SHO.
2. He shall not repeat similar offence.
3. He shall not tamper with the evidence in any manner.
4. He will not intimidate any witness.
5. He will furnish his address as and when he changes the address and
6. He will appear on every date of hearing, if chargesheet filed against him.

Bail application is disposed of accordingly. Bail bond furnished and accepted.  
Copy of the bail order be given dasti to the counsel for accused.

**(PRITU RAJ)**  
**Duty MM: North-West Rohini: Delhi/23.04.2020**

State Vs. Ankit  
FIR No. 228/20  
PS: Vijay Vihar  
U/s 188 IPC & 25/54/59 Arms Act and 33 Delhi Excise Act

**Manual court proceedings.**

23.04.2020

Present : Sh. Pankaj Yadav, Ld. APP for State.  
Ms. Swapna Sinha, LAC for accused  
IO HC Suresh in person  
Accused Ankit produced after fresh arrest in case FIR no. 229/20, PS  
Vijay Vihar,

At this stage, the IO has filed application for interrogation and formal arrest.

Heard. File perused. The application is allowed for 15 minutes interrogation and arrest, if required.

**(PRITU RAJ)**

**Duty MM: North-West Rohini: Delhi/23.04.2020**

**After 15 minutes:**

Present : Sh. Pankaj Yadav, Ld. APP for State.  
Ms. Swapna Sinha, LAC for accused  
IO HC Suresh in person  
Accused Ankit produced after fresh arrest in case FIR no. 228/20, PS  
Vijay Vihar.

At this stage, Ld. LAC has filed the bail application stating that investigation is complete and accused is more required for investigation and there is no previous involvement of the accused.

The IO stated that there is no previous involvement and investigation is complete.

Considering the facts of the case and therefore, in the considered opinion of this

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court no fruitful purpose shall be served by keeping the accused in JC, therefore, accused Ankit is admitted to bail on his furnishing personal bond in the sum of Rs. 20,000/- with one surety of the like amount subject to further condition:-

1. He shall join the investigation as and when called by the IO / SHO.
2. He shall not repeat similar offence.
3. He shall not tamper with the evidence in any manner.
4. He will not intimidate any witness.
5. He will furnish his address as and when he changes the address and
6. He will appear on every date of hearing, if chargesheet filed against him.

Bail application is disposed of accordingly. Bail bond furnished and accepted.  
Copy of the bail order be given dasti to the counsel for accused.

**(PRITU RAJ)**

**Duty MM: North-West Rohini: Delhi/23.04.2020**

State Vs. Savitri & Ors.

FIR No. 934/17

PS: Aman Vihar

U/s 342/120B/368/376/34 IPC and 6/17/21 POCSO Act

**Manual court proceedings.**

23.04.2020

Present : Sh. Pankaj Yadav, Ld. APP for State.

Ld. Counsel for the accused

IO SI Manisha Sharma in person

Status report filed by the IO.

Report be called from the court of Ms. Raj Rani, Ld. ASJ, North-West as to whether the accused is on bail in this case or not for 25-04-2020.

**(PRITU RAJ)**

**Duty MM: North-West**

**Rohini: Delhi/23.04.2020**



State Vs. Sonu & Ors.  
FIR No. 111/20  
PS: Kanjhawala  
U/s: 380/457/411/34 IPC

**Manual court proceedings.**

23.04.2020

Present : Sh. Pankaj Yadav, Ld. APP for State.  
Sh. Sunil Tomar, Ld. Counsel for the accused

Reply to the bail application has been filed by the IO.

Arguments heard on bail application.

Considering the facts of the case and that the accused are in JC from considerable period and investigation will take its own time, therefore, in the considered opinion of this court no fruitful purpose shall be served by keeping the accused in JC, therefore, accused Sonu, Dalip and Mukesh @ Ajay are admitted to bail on furnishing personal bond in the sum of Rs. 20,000/- each with one surety each of the like amount subject to further condition:-

1. They shall join the investigation as and when called by the IO / SHO.
2. They shall not repeat similar offence.
3. They shall not tamper with the evidence in any manner.
4. They will not intimidate any witness.
5. They will furnish their address as and when they change the address and
6. They will appear on every date of hearing, if chargesheet filed against him.

Bail application is disposed of accordingly. Copy of the bail order be given dasti to the counsel for accused.

**(PRITU RAJ)**  
**Duty MM: North-West**  
**Rohini: Delhi/23.04.2020**

FIR No. 33346/19  
PS: North Rohini  
State Vs, Raj Kumar @ Raju

**Manual court proceedings.**

23.04.2020

Present : Sh. Pankaj Yadav, Ld. APP for State.  
Status report filed by the IO ASI Lakhan Singh.  
None for accused.

Put up for consideration tomorrow i.e. 24-04-2020.

**(PRITU RAJ)**  
**Duty MM: North-West**  
**Rohini: Delhi/23.04.2020**

FIR No. 5316/19  
PS: Raj Park  
State Vs. Sanjay

**Manual court proceedings.**

23.04.2020

Present : Sh. Pankaj Yadav, Ld. APP for State.  
None for accused.

Put up for consideration tomorrow i.e. 24-04-2020.

**(PRITU RAJ)**  
**Duty MM: North-West**  
**Rohini: Delhi/23.04.2020**

FIR No. 49/20  
PS: Sultanpuri  
U/s 356/379/411 IPC

**Manual court proceedings.**

23.04.2020

**Fresh chargesheet received directly. It be checked and registered.**

Present : Sh. Pankaj Yadav, Ld. APP for State.  
IO ASI Vikram in person

It is stated by the IO that accused is in J/C in this case.

Put up for consideration on 05-05-2020.

**(PRITU RAJ)**  
**Duty MM: North-West**  
**Rohini: Delhi/23.04.2020**

FIR No. 153/20  
PS: Sultanpuri  
U/s 392/394/411/34 IPC

**Manual court proceedings.**

23.04.2020

**Fresh chargesheet received directly. It be checked and registered.**

Present : Sh. Pankaj Yadav, Ld. APP for State.  
IO ASI Vikram in person

All four accused are stated to be in J/C.

Put up for consideration on 05-05-2020.

**(PRITU RAJ)**  
**Duty MM: North-West**  
**Rohini: Delhi/23.04.2020**

FIR No. 190/20  
PS: Sultanpuri  
U/s 25 Arms Act

**Manual court proceedings.**

23.04.2020

**Fresh chargesheet received directly. It be checked and registered.**

Present : Sh. Pankaj Yadav, Ld. APP for State.  
IO ASI Rajesh in person

Accused is stated to be in J/C.

Put up for consideration on 05-05-2020.

**(PRITU RAJ)**  
**Duty MM: North-West**  
**Rohini: Delhi/23.04.2020**

FIR No. 91/20  
PS: Sultanpuri  
U/s 392/394/411/34 IPC

**Manual court proceedings.**

23.04.2020

**Fresh chargesheet received directly. It be checked and registered.**

Present : Sh. Pankaj Yadav, Ld. APP for State.  
ASI Vikram in person

All four accused are stated to be in J/C.

Put up for consideration on 05-05-2020.

**(PRITU RAJ)**  
**Duty MM: North-West**  
**Rohini: Delhi/23.04.2020**

FIR No. 42/20  
PS: Sultanpuri  
U/s 307/34 IPC & 25 Arms Act

**Manual court proceedings.**

23.04.2020

**Fresh chargesheet received directly. It be checked and registered.**

Present : Sh. Pankaj Yadav, Ld. APP for State.  
IO SI Ram Pal in person

Both accused are stated to be in J/C.

Put up for consideration on 05-05-2020.

**(PRITU RAJ)**  
**Duty MM: North-West**  
**Rohini: Delhi/23.04.2020**



FIR No. 136/20  
PS: Sultanpuri  
U/s 498A/304B/34 IPC

**Manual court proceedings.**

23.04.2020

**Fresh chargesheet received directly. It be checked and registered.**

Present : Sh. Pankaj Yadav, Ld. APP for State.  
SI Ram Pal in person

Accused is stated to be in J/C.

Put up for consideration on 05-05-2020.

**(PRITU RAJ)**  
**Duty MM: North-West**  
**Rohini: Delhi/23.04.2020**

FIR No. 105/20  
PS: Raj Park  
U/s 356/379/34 IPC

**Manual court proceedings.**

23.04.2020

**Fresh chargesheet received directly. It be checked and registered.**

Present : Sh. Pankaj Yadav, Ld. APP for State.  
IO HC Sant Lal in person

Accused is stated to be in J/C.

Put up for consideration on 05-05-2020 before the concerned court.

**(PRITU RAJ)**  
**Duty MM: North-West**  
**Rohini: Delhi/23.04.2020**

FIR No. 57/20  
PS: Bharat Nagar  
U/s 356/379/34 IPC

**Manual court proceedings.**

23.04.2020

**Application for released accused Nitin s/o Raju**

Present : Sh. Pankaj Yadav, Ld. APP for State.  
IO HC Puran in person

The IO has filed the application for releasing the accused Nitin s/o Raju.

The IO has submitted that the complainant has refused for TIP and as such there is no incriminating evidence against the accused and he may be released.

Case file perused. In the facts and circumstances, the application is allowed. The accused Nitin be released in this case if not required in any other case. Copy of the order be given dasti to the IO. Intimation be sent to Jai Superintendent in this regard.

**(PRITU RAJ)**  
**Duty MM: North-West**  
**Rohini: Delhi/23.04.2020**

FIR No. 57/20  
PS: Bharat Nagar  
U/s 356/379/34 IPC

**Manual court proceedings.**

23.04.2020

**Application for release of accused Nitin s/o Raju**

Present : Sh. Pankaj Yadav, Ld. APP for State.  
IO HC Puran in person

The IO has filed the application for releasing the accused Nitin s/o Raju.

The IO has submitted that the complainant has refused for TIP and as such there is no incriminating evidence against the accused and he may be released.

Case file perused. In the facts and circumstances, the application is allowed. The accused Nitin be released in this case if not required in any other case. Copy of the order be given dasti to the IO. Intimation be sent to Jail Superintendent in this regard.

**(PRITU RAJ)**  
**Duty MM: North-West**  
**Rohini: Delhi/23.04.2020**

FIR No. 24/20  
PS: Bharat Nagar  
U/s 356/379 IPC

**Manual court proceedings.**

23.04.2020

**Application for release of accused Nitin s/o Raju**

Present : Sh. Pankaj Yadav, Ld. APP for State.  
IO HC Puran in person

The IO has filed the application for releasing the accused Nitin s/o Raju.

The IO has submitted that the complainant has refused for TIP and as such there is no incriminating evidence against the accused and he may be released.

Case file perused. In the facts and circumstances, the application is allowed. The accused Nitin be released in this case if not required in any other case. Copy of the order be given dasti to the IO. Intimation be sent to Jail Superintendent in this regard.

**(PRITU RAJ)**  
**Duty MM: North-West**  
**Rohini: Delhi/23.04.2020**

FIR No. 464/18  
PS: Subhash Place  
U/s 420 IPC

**Manual court proceedings.**

23.04.2020

Present : Sh. Pankaj Yadav, Ld. APP for State.  
IO SI Vinod Kumar in person

Reply to the bail application filed by the IO.  
Arguments heard on bail application.

Considering the facts of the case, the bail application is rejected as investigation is at the initial stage. Moreover, the accused is involved in similar offences and the amount has not been recovered yet. Bail application is disposed of accordingly. Copy of the order be given dasti to the counsel for accused.

**(PRITU RAJ)**  
**Duty MM: North-West**  
**Rohini: Delhi/23.04.2020**